(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE AND TAXES (POLICY BRANCH) VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI-110 002

No. F.7(400)/Policy/VAT/2011/641-654

NOTIFICATION

No.F.7(400)/Policy/VAT/2011: In exercise of the powers conferred under Sub-Rule 5 of Rule 31 of the DVAT Rules, 2005, I, Rajendra Kumar, Commissioner, Value Added Tax, do hereby prescribe for all dealers having tax period as a month or as a quarter to make payment of their tax, interest, penalty or any other amount due under the DVAT Act, 2004, compulsorily through electronic mode of payment from the e-payment portal of the following banks w.e.f. 15th October, 2011:-

S. No.	Name of Bank
01	HDFC Bank
02	AXIS Bank
03	State Bank of India
04	ICICI Bank
05	IDBI Bank
06	Punjab National Bank
07	Canara Bank
08	Bank of Baroda
09	Indian Overseas Bank
10	Union Bank of India
11	UCO Bank

Part 'C' of the challan having unique Challan Identification Number (19 digit CIN) printed at the time of making payment on internet (Concerned Bank's web site) will be accepted as proof of payment for enclosing with the return for the purpose of sub rule 3 of Rule 28 of DVAT Rules, 2005.

The dealers will obtain signed and stamped copy of Part 'D' of the challan from the concerned bank for their record. The amount so deposited will however be credited after confirmation from Reserve Bank of India as in operation now Salient features of the scheme of e-payment are enclosed at Annexure-I.

The above referred Banks shall adhere to the security and other provisions of Information Technology Act, 2000.

(Rajendra Kumar)

Dated: 05.09.2011

Dated: 05.09.2011

Commissioner, Value Added Tax

No. F.7(400)/Policy/VAT/2011/641-654

Copy forwarded for information and necessary action to :-

- 1. Pr. Secretary (Finance) Finance Department, Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi.
- 2. The Pr. Secretary (GAD), Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi with one spare copy for publication in Delhi Gazette Part-IV (extraordinary) in today's date.

- 3. P.S. to the Commissioner, VAT, Deptt. of Trade & Taxes, Vyapar Bhawan, I.P. Estate. New Delhi.
- 4. All Special / Addl. / Joint Commissioners, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 5. Addl. Commissioner (PR), Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 6. The General Manager (Banking), Public Accounts Division, Reserve Bank of India, Sansad Marg, New Delhi.
- 7. J.C. (Collection) with the request to initiate action to get the remaining banks (not having-payment facility) de-notified w.e.f. 15.10.2011.
- 8. AVATO (IT), Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 9. General Manager of all the authorized Banks.
- 10. Deputy Director (Policy), Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 11. All VATOs / AVATOs, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi through Zonal In-charge.
- 12. Registrar, Sales Tax Appellate Tribunal, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 13. President/Secretary, Sales Tax Bar Association (Regd.), Vyapar Bhawan, I.P. Estate, New Delhi.
- 14. Guard File.

(G.C. Lohani) VATO (Policy)